

13. Birla Bombay Pvt. Ltd., Industry House, 159, Churchgate Reclamation, Bombay-400020.
14. Jiyajirao Cotton Mills Ltd.,* Calcutta.
15. Gwalior Commercial Co. Ltd., Gwalior.

*Application for continuation of the Subsidiary is under consideration.

Monitoring of foreign exchange loans to Neyveli Lignite Corporation

3864. SHRI V. SREENIVASA PRASAD:
DR. V. VENKATESH :
SHRI ATISH CHANDRA
SINHA :
SHRI H G. RAMULU :

Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has not exercised any caution in monitoring the foreign exchange loans being spent by the Neyveli Lignite Corporation Ltd. and Coal India Limited on buying their mining equipment under such loan ;

(b) whether various kinds of misuse of foreign exchange loans have been reported ;

(c) whether any investigation has been ordered ; and

(d) if so, the facts thereof and action proposed to be taken ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) Payment of foreign exchange for purchase of mining equipment by Neyveli Lignite Corporation and Coal India Ltd. are made under loans as approved by Government of India. The utilisation is monitored by Reserve Bank of India/Controller of Aid Accounts & Audits of Government of India.

(b) No, Sir.

(c) and (d) Question does not arise.

Licence to new spinning mills in Kerala

3865. SHRI A. CHARLES : Will the Minister of TEXTILES be pleased to state :

(a) whether it is a fact that though Union Government have issued licence to start four new spinning mills in Kerala, their constructions have been very badly affected since the necessary Project reports have not been approved by Government ;

(b) if so, the reasons for the delay in approving the project reports ;

(c) whether Government of Kerala has sought funds from Union Government to share participation ; and

(d) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) Government of Kerala have already approved the project reports of the four new spinning mills in the State.

(b) Does not arise in view of (a) above.

(c) Government of Kerala have applied for financial assistance from the financial institutions and the National Cooperative Development Corporation for the mills indicated in (a) above.

(d) The financial institutions and National Cooperative Development Corporation feel that adequate spinning capacity has already been created in the country for the Seventh Five Year Plan period.

Proposal for paper on expenditure control

3866. SHRI I. RAMA RAI : Will the Minister of FINANCE be pleased to state :

(a) whether Government are contemplating to issue a comprehensive paper on the expenditure control ; and

(b) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN

THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) and (b) The matter is under consideration.

India and Yugoslavia's call for military and economic assistance to African Frontline States

3867. **DR. V. VENKATESH** : Will the Minister of External Affairs be pleased to state :

(a) whether India and Yugoslavia have called for extending military and economic assistance to the frontline States for countering the machination of the racist South African regime ;

(b) if so, whether the two countries have felt the stand of some countries to go beyond the realm of economic aid by also providing military assistance ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : a to (c) Yugoslavia and India have been consulting regularly both bilaterally and within the framework of the AFRICA fund on the most appropriate form of assistance to be extended to Front Line states in Southern Africa. These consultations are continuing.

Problem of handloom weavers

3868. **SHRI MOHANBHAI PATEL** : Will the Minister of TEXTILES be pleased to state :

(a) the total number of handloom weavers in the country as on 21st March 1986, State-wise ;

(b) whether it is a fact that many weavers are not getting the yarn for use in manufacturing cloth and are facing great hardship ;

(c) if so, whether Government have received any complaint in this regard ;

(d) if so, the details thereof ;

(e) the steps taken to ensure the supply of yarn to weavers as per their requirements

so that this industry should not suffer ; and

(f). the measures being taken for the disposal of the cloth manufactured by these small and marginal weavers ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) A statement showing the number of handlooms State-wise is given below. The figures are based on surveys conducted by the States at different periods.

(b) No, Sir.

(c) Does not arise.

(d) Does not arise

(e) In order to ensure supply hank yarn in sufficient quantities, Government of India have imposed a statutory obligation on all spinning mills to pack at least 50% of their marketable yarn in the form of hanks, of which 85% should be in counts upto 40's. The National Handloom Development Corporation has also opened yarn depots at Guwahati, Biharshariff and Bhagalpur and is also supplying yarn to the agencies, of the States of Madhya Pradesh, Maharashtra, Bihar, Karnataka Gujarat, etc.

(f) The State apex societies and the State handloom development corporations are given share capital assistance for widening their market base. Besides, special rebate @ 20% is allowed on the retail sales effected by handloom cooperative societies and State handloom development corporations for 30 days in a year. Such rebate is also allowed during handloom expos organised or approved by Development Commissioner for Handlooms.

Statement

<i>Name of State/ Union Territory</i>	<i>No. of looms (in 000s)</i>
1. Andhra Pradesh	529
2. Assam	200
3. Bihar	100